

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 58/MP/2026 along with IA Nos. 14/2026 & 44/2026

Subject : Petition under Section 79 (1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter- State Transmission System) Regulations, 2022, seeking extension of the commissioning date and start date of connectivity.

Petitioner : VEH Saur Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 257/MP/2026 along with IA No. 89/2026

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulations 5.2, 7.1, 37.10, 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 in relation to non-grant of enhancement of generation capacity by 33 MW within existing connectivity.

Petitioner : VEH Suar Urja Private Limited (VSUPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Swapna Seshadri, Advocate, VSUPL
Ms. Harsha V Rao, Advocate, VSUPL
Ms. Aishwarya Subramani, Advocate, VSUPL
Shri Vaibhav Sharma, Advocate, VSUPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL

Record of Proceedings

Due to a paucity of time, the matters could not be taken up for the hearing. Accordingly, the Commission adjourned the matters. However, the learned counsel for the Petitioners submitted that the enhanced generation capacity of 33 MW involved in Petition No. 257/MP/2026 is ready for commissioning and, accordingly, requested



the Commission to permit the pre-commissioning activities for the said capacity. Emphasising the urgency of the matter, the learned counsel further submitted that, if the Commission is not inclined to issue any directions at this stage, IA No. 89/2026 filed in Petition No. 257/MP/2026 may be taken up for hearing at an early date.

2. While not specifically opposing the early listing of the matters, the learned counsel for the Respondent, CTUIL, submitted that CTUIL has already filed its reply in Petition No. 257/MP/2026.

3. CTUIL is directed to file status of the projects corresponding to connectivity of the Petitioner, after verifying physical progress in following formats, within two weeks:

Table-1:

Particulars as on date: _____	163.2MW connectivity		
	76.8MW-WPP	86.4MW-WPP	33MW-Solar under Regulation 5.2
Date of application connectivity			
Connectivity Route (LOA/PPA/Land/Land BG)			
Start Date of Connectivity			
SCOD of project as per application			
Date of final grant of connectivity			
Dedicated transmission system (under Petitioner's scope)			
Common Transmission System augmentation for connectivity			
Date of COD			
Expected date of COD for balance, if commissioned part			
Date of effectiveness of GNA			
Date of Revocation of connectivity, if revoked			
Date of applicability of Revocation			
Date of submission of Conn TD-4 data			
Date of approval of Conn TD-4 data			
Quantum of injection allowed (in MW)			

Note: All statements to be supported by relevant documentary evidences

Table 2: Details of projects under Connectivity:

A. Particulars as on date.....	76.8MW-WPP (under Petition 58/MP/2026)				
	Required	Installed/ acquired/ completed	Status of balance		Remarks/ expected date of completion
			At site	Schedule of supply	
WTG (nos)					
Land (for nos of WTG)					
WTG foundations					

WTG erections-Tower (including Nacelle, Hub and Blade and other parts to make full wind turbine)					
CEA approval for energization					
Status of charging/ trial run					
Particulars related to Dedicated Transmission System:					
	Required	Completed	Status of balance items	CEA approval for energization	Status of charging/ trial run
Pooling Stations (nos)					
DTL tower foundations (nos)					
DTL tower erection (nos)					
DTL stringing (ckm)					
Terminating bays					

Note: All statements to be supported by relevant documentary evidences

B. Particulars as on date: _____	86.4MW-WPP (under Petition 58/MP/2026)				
	Required/ applied	Installed/ acquired/ completed	Status of balance		Remarks/ expected date of completion
			At site	Schedule of supply	
WTG (nos)					
Land (for nos of WTG)					
WTG foundations					
WTG erections-Tower (including Nacelle, Hub and Blade and other parts to make full wind turbine)					
CEA approval for energization					
Status of charging/ trial run					

Note: All statements to be supported by relevant documentary evidences

C. Particulars as on date: _____	33MW-Additional Solar Capacity under Regulation 5.2 (under Petition 257/MP/2026)				
	Required/ applied	Installed/ acquired/ completed	Status of balance		Remarks/ expected date of completion
			at site	Schedule of supply	
Solar Inverters (nos)					



Solar modules (nos)					
Land (for total project)					
CEA approval for energization					
Status of charging/ trial run					

Note: All statements to be supported by relevant documentary evidences

4. After hearing the learned counsel for the parties, the Commission directed that these matters, along with IAs, be listed for further hearing on **3.9.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)